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(2018) 02 CHH CK 0220

Chhattisgarh High Court

Case No: Writ Petition (C) No. 2285 Of 2017

Guru Amardas Jan Kalyan Sewa

Samiti Baradera

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Feb. 12, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Kamlesh Kumar Pandey, B. Gopa Kumar

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. This writ petition has been preferred by the petitioner being aggrieved by the order dated 26.09.2016 passed by respondent No. 2 dismissing the revision filed by the petitioner.
- 2. Learned counsel appearing on behalf of petitioner would submit that petitioner may be allowed to prefer an appeal / revision before the Appellate

Authority against the order of revision dated 26.09.2016 (Annexure - P/7).

- 3. I have heard learned counsel for the petitioner.
- 4. The prayer appears to be fair and reasonable and is accordingly allowed.
- 5. Be that as it may, the petitioner is at liberty to file an appeal / revision before the appropriate Appellate Authority in accordance with law who shall
- consider and decide the same expeditiously.
- 6. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).